INSTRUCTION

To,

1. All Principal Chief Commissioners/Chief Commissioners of Customs, GST & CX and Customs (Preventive);
2. All Principal Director Generals/ Director Generals of Customs, GST & CX;
3. <webmaster.cbec@icegate.gov.in>

SUB: Defence against Writ Petitions/PILs relating to GST- reg.

Sir/Madam,

The undersigned is directed to refer to Board Instruction F.No.275/65/2013-CX.8A dated 12.10.2017 & 09.11.2017 (Copy available on CBEC website).

2. In continuation of the above said Instructions, the Board has further directed that all field formations may be directed to promptly and effectively brief the Counsels on CBEC panel so that no case goes unattended and weekly updates on Writ Petitions involving GST matters may be taken by the jurisdictional Chief Commissioner of Central Taxes and in such cases where GST Council is also one of the respondents, immediate communication may be sent to gstc.secretaratiai@gov.in.

Yours faithfully

(Harsh Vardhan)
Senior Analyst
Tel: 011-26195405

Copy to:
1. The Special Secretary, GST Council, New Delhi w.r.t. his letter F.No.189/WP30656 /SS Raj.kr & others/GSTC/2017/Pt. dated 23.02.2018;
2. All the Members of CBEC w.r.t. their Zonal Charges for information and necessary action;
3. The Additional Secretary (Revenue), Department of Revenue for information and necessary action.